

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

IA/18(IND) 2021 in TP 213 of 2019 [CP(IB) 389 of 2019]

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2021

Name of the Company: Ritus Creation Private Limited
V/s
PR3 Ritu Lifespaces LLP

Section: 12A/7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Senior Counsel Mr. Navin Pahwa appeared for the Applicant.

IA No. 18 of 2021 is filed under Section 12(A) of the Insolvency & Bankruptcy Code, 2016 for withdrawal of the main CP(IB) 389 of 2019, which was admitted into Corporate Insolvency Resolution Process by this Authority on 07.01.2021. Learned Senior Counsel submitted that the matter has been settled between the parties and amount due has been paid. It is further submitted that CoC has not been formed yet. Considering to these facts and applicable position we allow this application and set aside the order of Corporate Insolvency Resolution Process. The Corporate Debtor is released from the recourse of Corporate Insolvency Resolution Process.

Accordingly, IA No. 18 of 2021 is allowed and stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 22nd day of January, 2021
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